

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 78 of 2020

IN THE MATTER OF:

M/s Giriver Hotels & Resorts Pvt. Ltd. & Anr. ...Appellants

Vs

Sh. Gajendra Singh Panwar & Ors.Respondents

Present:

For Appellants: Mr. D.K. Bhalla, Mr. Arvind Singh Chauhan and Ms. Solani Nagoria, Advocates

For Respondents: Mr. Anil Mehta and Mr. Siddharth Bapana, Advocates for Respondent Nos. 1 & 2

Mr. Sudeep Sudan, Advocate for Respondent Nos. 3 & 4.

ORDER
(Through Virtual Mode)

05.01.2021 At request of Mr. Anil Mehta, the Learned Counsel for the Respondent Nos. 1 & 2 for filing of 'Notes of Written Submissions' of Respondent Nos. 1 & 2, the matter is adjourned to **19th January, 2021**.

The Learned Counsel for Respondent Nos. 1 & 2 is directed to serve a copy of the 'Notes of Written Submissions' of Respondent Nos. 1 & 2 to the Learned Counsel for the Appellants well in advance i.e., four days before the next date of hearing. The Office of the Registry is directed to receive the 'Notes of Written Submissions' of the Respondent Nos. 1 & 2. Also, the Learned Counsel for the Appellants is required to serve a copy of the 'Notes of Written Submissions' of the Appellant to the Learned Counsel of the Respondent Nos. 1 & 2 within five days from today.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)